

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-514**

CP-108/PB/2009

IA/(Co.Act)-307/2023, IA/(Co.Act)-308/2023, IA/(Co.Act)-309/2023

**IN THE MATTER OF:**

Sh Sharad Aggarwal

**.....Applicant**

**Vs.**

Rajesh Buildcon & Infrastructure Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 397-398

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Amrita Sarkar, Mr. Chandra Shekhar Yadav,  
Mr. Gauransh Singh Chauhan, Advs.

For the Respondent : Mr. Ashish Aggarwal, Mr. Nalin Dhingra, Advs. for R-6  
to R-22

**ORDER**

**IA/(Co.Act)/307/2023, IA-(Co.Act)/308/2023, IA/(Co.Act)/309/2023:-**

Ld. Counsel on behalf of the Applicant is present and submitted that they have served the Respondents as directed vide order dated 14.09.2023 and have filed the proof of service. However, the proof of service is not reflected on the e-portal. Ld. Counsel on behalf of the Respondent may approach the Registry and cure the defects so that proof of service may reflect on the e-portal. List these applications on **10.04.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**